

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
ALKA INDIA LIMITED OPERATING IN TEXTILE PRODUCTS AT
MAHARASHTRA**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy
Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ALKA INDIA LIMITED (IN CIRP) CIN: L99999MH1993PLC168521 PAN: AABCA6702F
2.	Address of the registered office	Gala No. D- 3/4/5, Hatkesh Udyog Nagar-1, Off. Mira Bhayandar Road, GCC Road, Thane, Vasai, Maharashtra, 401107
3.	URL of website	https://www.alkaindia.in/
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Not applicable as the main division of the Corporate Debtor is engaged in Textile Products.
6.	Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to cirp.alkaindia@gmail.com
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.alkaindia@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.alkaindia@gmail.com
10.	Last date for receipt of expression of interest	02 nd March, 2024
11.	Date of issue of provisional list of prospective resolution applicants	12 th March, 2024
12.	Last date for submission of objections to provisional list	17 th March, 2024
13.	Date of issue of final list of prospective resolution applicants	27 th March, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd April, 2024
15.	Last date for submission of resolution plans	01 st May, 2024
16.	Process email id to submit Expression of	cirp.alkaindia@gmail.com

Date: - 16th February, 2024
Place: - Ahmedabad

Sd/-
IP Dharmendra Dhelariya
Resolution Professional
Alka India Limited
IBBI/IPA-001/IP-P00251/2017-18/10480ss
AFA Number: AA1/10480/02/290224/105506
AFA valid upto 29/02/2024
Address: B-605, Titanium Square, Thaltej Cross Road,
Thaltej, Ahmedabad – 380054

Parsvnaths
committed to build a better world

PARSVNATH DEVELOPERS LIMITED

Regd. & Corporate Office: Parsvnath Tower, Near Shahdara Metro Station, Shahdara, Delhi - 110 032
CIN : L45201DL1990PLC040945; Tel. : 011-43050100, 43010500; Fax : 011-43050473

E-mail : investors@parsvnath.com; website : www.parsvnath.com

Extract of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine Months ended 31 December, 2023

Sl. No.	Particulars	Standalone			Consolidated		
		Quarter ended	Nine months ended	Year ended	Quarter ended	Nine months ended	Year ended
1	Total Income from operations	31,12,2023	31,12,2023	31,12,2023	31,12,2023	31,12,2023	31,12,2023
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	19,89,576	19,89,576	19,89,576	19,89,576	19,89,576	19,89,576
3	Net Profit/(Loss) for the period (after Tax, Exceptional and/or Extraordinary items)	37,144	1,88,645	16,37,744	1,64,877	1,13,124	1,64,877
4	Net Profit/(Loss) for the period (after Tax, Exceptional and/or Extraordinary items) (Comprising Profit/(Loss) for the period (after Tax, Exceptional and/or Extraordinary items) and Other Comprehensive Income (after Tax))	37,144	1,88,645	16,37,744	1,64,877	1,13,124	1,64,877
5	Equity Share Capital	30,553	14,87,817	16,89,652	16,20,118	11,64,531	16,20,118
6	Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet of the previous year	48,79,606	48,79,606	48,79,606	48,79,606	48,79,606	48,79,606
7	Earnings Per Share (of Rs. 10/- each) for continuing and discontinued operations	0.98	12.82	11.99	10.38	9.82	10.38
8	Basic (in Rupees)	0.98	12.82	11.99	10.38	9.82	10.38
9	Diluted (in Rupees)	0.98	12.82	11.99	10.38	9.82	10.38

Notes :-
1. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 14 February, 2024. The Statutory Auditors have also carried out a Limited Review of the unaudited results for the quarter and nine months ended 31 December, 2023.
2. The above is an extract of the detailed format of the standalone and consolidated Financial Results for the quarter and nine months ended 31 December, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated Financial Results for the quarter and nine months ended 31 December, 2023 are available on the Stock Exchange websites (www.seindia.com and www.bseindia.com) and Company's website (www.parsvnath.com).
3. The Company has recognised deferred tax assets on its unabsorbed depreciation and business losses carried forward to the extent there is reasonable certainty of its realisation. The Company has executed flat / plot sale agreements with the customers against which the Company has also received advances. Revenue in respect of such sale agreements will get recognised in future years on completion of projects. Based on these sale agreements, the Company has certainty as on the date of the balance sheet, that there will be sufficient taxable income available to realise such assets in the near future. Accordingly, the Company has created deferred tax assets on its carried forward unabsorbed depreciation and business losses. The company is also planning to sell some of its identified assets.
4. The Company has incurred cash losses during the current and previous periods/year. Due to recession in the past in the real estate sector owing to slowdown in demand, the company faced lack of adequate sources of finance to fund execution and completion of its ongoing projects resulting in delayed realisations from its customers. The company is facing tight liquidity situation as a result of which there have been delays/default in payment to lenders, statutory liabilities, salaries to employees and other dues. However, considering substantial improvement in real estate sector recently, the Management is of the opinion that all such issues will be resolved in due course by required finance through alternate sources, including sale of non-core assets.
5. Figures for the previous quarter / period have been regrouped, wherever necessary, for the purpose of comparison.

For and on behalf of the Board
Sd/-
Pradeep Kumar Jain
Chairman
DIN : 00333486

Place : Delhi
Date : 14 February, 2024

KAMARAJAR PORT LIMITED
(A COMPANY OF GUJARAT PORT AUTHORITY)
CHENNAI - 600 011
CIN: U45203TN1999PLC043222

NOTICE INVITING e-TENDER
TENDER NO: KPL/PPD/CV/2024

Kamarajar Port Limited (KPL) invites online tender on two cover system from reputed firms for "GLOBAL TENDER FOR CAPITAL DREDGING PHASE VI TO PROVIDE 18M DRAFT AT KAMARAJAR PORT" at an estimated value of Rs. 380 crore (excluding GST).
The tender document can be downloaded from KPL's website www.kamarajarport.in & through e-procurement portal link www.aprocure.gov.in from 15.02.2024.

General Manager (CS & BD)
Tel: 044-25251666

SWOJES ENERGY FOODS LIMITED
Regd. Off: 9/10 Floor, 3, Navjeevan Society, D. Dattasheeb Bhadramkar Marg, Mumbai Central, Mumbai - 400008
CIN: L15201MH1993PLC358584

Extract of Standalone Financial Results for the Quarter ended 31 December, 2023 (Figures are in Lacs)

Sl. No.	Particulars	Current Quarter ending	Year to Date	Corresponding 3 months ended in the previous year
		31-Dec-23	31-Dec-23	31-Dec-22
1	Total Income from Operations	4.86	13.76	4.09
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items #)	3.54	4.79	3.30
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items #)	3.54	4.79	3.30
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items #)	2.93	3.87	2.44
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	2.93	3.87	2.44
6	Equity Share Capital	3096.27	3096.27	3096.27
7	Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet of the previous year		-2745.84	
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
1) Basic:		0.01	0.00	0.01
2) Diluted:		0.01	0.00	0.01

The above results were reviewed by the Audit Committee and thereafter taken on record by the Board in its meeting held on 14th February, 2024 and also Limited Review Report was carried out by the Statutory Auditors.

Note: a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's Website i.e. (www.seif.co.in) and on the website of the Stock Exchange (www.bseindia.com)
For Swojes Energy Foods Limited Sd/-
Vishal Deshpande
Director
DIN No: 00728376

Place: Mumbai
Date: 14.02.2024

VIPUL ORGANICS LIMITED
(CIN: L2410MH1972PLC018557)

Registered Office: 102, Andheri Industrial Estate, Off. Veera Desai Road, Andheri (West), Mumbai - 400053
Corporate Office: B 8/2A, Kaleshwar Sahar Road, Off. W.E. Highway, Andheri (East), Mumbai - 400099
Telephone no. 022-26139999, Fax no. 022- 66139977/75 Email ID: info@vipulorganics.com Website: www.vipulorganics.com

Extract of Un-audited Standalone and Consolidated Financial Results for the quarter and nine months ended 31st December, 2023 (Rs. in Lakh except EPS)

Sl. No.	Particulars	Standalone		Consolidated	
		Quarter ended	Nine Months ended	Quarter ended	Nine Months ended
1	Total income from operations (net)	3761.00	2,788.49	3761.00	2,788.49
2	Net Profit/(loss) for the period (before tax, Exceptional and/or Extraordinary items)	130.48	15.18	307.66	130.25
3	Net Profit/(loss) for the period before tax (after Exceptional and/or Extraordinary items)	130.48	15.18	307.66	130.25
4	Net Profit/(loss) for the period after tax (after Exceptional and/or Extraordinary items)	79.91	12.94	227.52	79.67
5	Total Comprehensive Income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	78.69	11.78	223.86	78.45
6	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1291.18	1291.19	1291.19	1,281.19
7	Reserves (excluding Revaluation Reserves as per Balance Sheet of previous accounting year)	0	0	0	0
8	Earning per Equity share of Rs. 10/- each	0.62	0.10	1.77	0.62
	a) Basic	0.62	0.10	1.77	0.62
	b) Diluted	0.62	0.10	1.77	0.62

Notes:
1. The above Unaudited Standalone and Consolidated Financial Results for the quarter and Nine months ended 31st December, 2023 were reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on Wednesday, 14th February, 2024 and Statutory Auditors of the Company have carried out a "Limited Review" of the same.
2. Based on the "management approach" as defined in Ind AS-108- Operating Segments, the Company operates in single segment i.e. Dyesstuff, Organic Pigments and Organic Intermediates. Hence, disclosure of segment wise information is not applicable.
3. The Board of Directors of the Company at its Board Meeting held on Tuesday, 17th October, 2023, allotted 1,00,000 Equity Shares of Rs. 10/- each to Promoter group of the Company upon conversion of 1,00,000 warrants issued on preferential basis for cash at an issue price of Rs. 111/- per share (including premium of Rs. 101/- per share).
4. The Board of Directors of the Company at its Board Meeting held on Thursday, 25th January, 2024, allotted another 1,00,000 Equity Shares of Rs. 10/- each to Promoter group of the Company upon conversion of 1,00,000 warrants issued on preferential basis for cash at an issue price of Rs. 111/- per share (including premium of Rs. 101/- per share).
5. Previous periods' figures have been regrouped/rearranged wherever considered necessary to conform to the presentation of the current period. All the figures of financial results have been rounded off to nearest Lakh rupees.

For VIPUL ORGANICS LIMITED Sd/-
Vipul P. Shah
Managing Director
DIN: 00181638

Place: Mumbai
Date: February 14, 2024

NOTICE
Declaration of Distribution (of Income & Capital) (previously Referred as Dividend) Under Axis Arbitrage Fund

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following scheme, the particulars of which are as under:

Name of the Scheme	Quantum of Distribution (of Income & Capital) (₹ per unit)*	Record Date*	Face Value (₹ per Unit)	NAV as on February 14, 2024 (₹ per unit)
Axis Arbitrage Fund - Direct Plan - IDCW Option	0.05	February 20, 2024	10	11.7633
Axis Arbitrage Fund - Regular Plan - IDCW Option				10.9190

* As reduced by the amount of applicable statutory levy, if any.
*or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the scheme/plans would fall to the extent of payout and statutory levy, if any.

The Distribution will be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said scheme/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the scheme/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the scheme/(plan)s will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Sd/-
Gop Kumar Bhaskaran
Managing Director & Chief Executive Officer

Place : Mumbai
Date : February 15, 2024
No. : 123/2023-24

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). Trustee: Axis Mutual Fund Trustee Limited Investment Manager: Axis Asset Management Company Limited (the AMC) Risk Factors: Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

AXIS MUTUAL FUND

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL: (022) 4325-5161, FAX: (022) 4325-5199, EMAIL: customerservice@axismf.com, WEBSITE: www.axismf.com.

bharti
BHARTI ENTERPRISES LIMITED
(CIN: U93000HR2005PLC097214)

Regd. Office: Airtel Centre, Plot No. 16, Udyog Vihar, Phase IV, Gurugram, Haryana - 122015
Tel.: +91-11-46666100, Email id: compliance.secretariat@bharti.in

Audited Financial Results for the quarter ended December 31, 2023
(Regulation 52(B) read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations))

(All amounts are in thousands of Indian Rupees unless otherwise stated)

S. No.	Particulars	Quarter ended			Year ended
		December 31, 2023	December 31, 2022	March 31, 2023	
1.	Total income from operations	1,58,658	1,23,205	4,19,700	
2.	Net profit/(loss) for the period/year (before Tax, exceptional and/or extraordinary items #)	(4,74,214)	(4,45,532)	(19,01,750)	
3.	Net profit/(loss) for the period/year before tax (after exceptional and/or extraordinary items #)	(4,74,320)	(4,45,532)	(19,01,750)	
4.	Net profit/(loss) for the period/year after tax (after exceptional and/or extraordinary items #)	(5,07,686)	(4,64,074)	(19,17,085)	
5.	Total comprehensive income/(loss) for the period/year (comprising profit / (loss) for the period/year (after tax) and other comprehensive income (after tax))	12,78,819	46,61,271	1,36,07,807	
6.	Paid up equity share capital (face value of Rs.10/- each)	13,000	1,04,13,000	13,000	
7.	Other equity / Reserves (excluding Revaluation Reserve)	1,32,48,294	(1,68,44,326)	86,65,339	
8.	Securities Premium Account	4,50,000	4,50,000	4,50,000	
9.	Net worth	1,37,11,294	(59,81,326)	91,28,339	
10.	Paid up debt capital / outstanding debt	3,40,96,725	3,87,03,733	4,34,00,571	
11.	Outstanding redeemable preference shares*	47,50,000	47,50,000	47,50,000	
12.	Debt equity ratio	2.49	3.36	4.75	
13.	Earnings Per Share (face value of Rs. 10/- each) (for continuing and discontinued operations)-				
a) Basic:		(390.53)	(0.45)	(1.86)	
b) Diluted:		(390.53)	(0.45)	(1.86)	
14.	Capital redemption reserve	Nil	Nil	Nil	
15.	Debenture Redemption Reserve	Nil	Nil	Nil	
16.	Debt service coverage ratio	0.15	0.12	0.07	
17.	Interest service coverage ratio	0.15	0.12	0.08	

* Excludes convertible instruments
- Exceptional and/or Extraordinary Items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.

Notes :
a) The above is an extract of the detailed format of quarterly audited financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly audited financial results are available on the websites of the Stock Exchanges www.seindia.com.
b) For the other line items referred in regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the National Stock Exchange of India Limited and can be accessed on the URL (www.seindia.com).
c) The impact on net profit / loss, total comprehensive income or any other relevant financial metrics (due to change(s) in accounting policies shall be disclosed by means of footnote.

For Bharti Enterprises Limited Sd/-
Ashish Sardana
Whole Time Director
DIN: 10182403

Place : New Delhi
Date : February 14, 2024

Jullundur Motor Agency (Delhi) Limited
Regd. Office: 458-1/16, Sohna Road, Opp. New Court, Gurugram - 122001 Haryana
Ph. No. 0124-4233867-70, Website: www.jmaindia.com; Email id: info@jmaindia.com; CIN: L35999HR1998PLC033943

Extracts of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine months ended 31st December, 2023 (Rs. in Lakhs)

S NO	Particulars	STANDALONE					CONSOLIDATED					
		Quarter Ended 31.12.2023 (Un-Audited)	Quarter Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Quarter Ended 30.09.2023 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Quarter Ended 31.12.2022 (Un-Audited)	Year ended 31.03.2023 (Audited)	
1	Total Income from operations (net)	10904.78	10271.55	10507.09	30720.91	29476.36	31423.75	13759.19	12880.06	13000.12	36318.49	50896.89
2	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	660.67	634.48	749.55	1783.18	2008.01	3034.23	837.91	744.55	939.26	2227.86	3679.25
3	Net Profit/(Loss) for the period (before tax, After Exceptional and/or Extraordinary items)	660.67	634.48	749.55	1783.18	2008.01	3034.23	837.91	744.55	939.26	2227.86	3679.25
4	Net Profit/(Loss) for the period after tax (After Exceptional and/or Extraordinary items)	498.49	483.35	544.44	1340.73	1520.76	2279.35	627.88	543.09	685.89	1649.42	1789.37
5	Total Comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other Comprehensive income)	550.24	523.40	555.56	1481.57	1552.68	2315.01	684.36	585.41	698.97	1796.16	1825.00
6	Paid up Equity Share Capital (Face value of Rs. 2/- each)	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82	456.82
7	Reserves (excluding revaluation reserve as shown in the Balance Sheet of previous year)				17456.28							20050.84
8	Earning Per Share - (after extraordinary items) (Face Value of Rs 2/-each) (non annualised) Basic & Diluted	2.17	2.12	2.38	5.87	6.66	9.98	2.71	2.34	2.97	7.10	7.76

Notes:
1. The above is an extract of the detailed format of financial results for the quarter and nine months ended on 31st December, 2023 filed with the stock exchange pursuant to regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these results are available at website of stock exchange i.e. www.seindia.com and Company's website i.e. www.jmaindia.com.
2. Figures of the previous periods have been regrouped/reclassified/rearranged wherever necessary.
3. The above results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 14th February, 2024.
4. The Statutory Auditors have carried a limited review of the above Financial Results.

For and on behalf of the Board of Directors of Jullundur Motor Agency (Delhi) Limited Sd/-
SHUCHI ARORA
Director
DIN: 00093201

Place : New Delhi
Date: 15th February, 2024

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ALKA INDIA LIMITED OPERATING IN TEXTILE PRODUCTS AT MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	ALKA INDIA LIMITED (IN CRP) CIN: U9999MH1993PLC168621 PAN: AABCA6702F
2. Address of the registered office	Gala No. D-3415, Hatkesh Udyog Nagar, Off. Mira Bhayandar Road, GCC Road, Thane, Vasai, Maharashtra, 401107.
3. URL of website	https://www.alkaindia.in/
4. District/Place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/services	Not applicable as the main division of the Corporate Debtor is engaged in Textile Products.
6. Quantity and value of main products/services sold in last financial year	Can be made available by sending mail to crp.alkaindia@gmail.com
7. Number of employees/workmen	Nil
8. Further details including latest available financial statements (with schedules) for two years. Lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at alkaindia@gmail.com after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 23(2)(h) of the Code is available at URL:	Can be obtained by emailing at: crp.alkaindia@gmail.com
10. Last date for receipt of expression of interest	02 nd March, 2024
11. Date of issue of provisional list of prospective resolution applicants	12 th March, 2024
12. Last date for submission of objections to provisional list	17 th March, 2024
13. Date of issue of final list of prospective resolution applicants	27 th March, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd April, 2024
15. Last date for submission of resolution plans	01 st May, 2024
16. Process email id to submit Expression of Interest	crp.alkaindia@gmail.com

IP Dharmendra Dharviya
Resolution Professional
Alka India Limited
CIN: U9999MH1993PLC168621
AFA Number: AA110480/02/2024/105066
AFA valid upto 29/02/2024
Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad - 380004.

Date: - 16th February, 2024
Place: - Ahmedabad